1	2	3	4	5	6	7	8	9	10
(MUs)	PXIL			2.12	19.40	14.90	24.73	36.77	51.44
Price	IEX	7.61	7 <b>.</b> 95	8.32	7.47	6.64	6.16	6.85	8.33
(Rs./Unit)PXIL				7.57	7.22	6.58	6.86	7.42	8.54

## Guidelines for procurement of electricity

9.24 The Central Government has issued guidelines for procurement of power by Distribution Licensees through competitive bidding and Standard Bidding Documents for long term procurement of power from Case-2 projects having specified site and SBDs for long-term procurement from Case-1 projects, where the location, technology for fuel is not specified. The guidelines for procurement of power by Distribution Licensees through competitive bidding were amended before issuing SBDs for Case-1.

## Power generation in Tamil Nadu

1949. SHRI S. ANBALAGAN: Will the Minister of POWER be pleased to state:

- (a) the steps taken by Government for generation and supply of more power to Tamil Nadu during each of the last three years; and
- (b) the amount allocated to the State for augmentation of power generation during the above period and the progress made in the works thereon, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) Electricity is a Concurrent subject. Supply and distribution of electricity in a State is the responsibility of concerned State Government/Power Utility. Central Government supplements the efforts of State Governments by establishing power plants in Central Sector through Public Sector Undertakings. Planning Commission had fixed a capacity addition target of 78,700 MW during the Eleventh Plan including 14,920 MW capacity in the Southern Region.

During the last three years, Unit-3 of Kaiga Atomic Power Station with capacity of 220 MW has been commissioned in the Southern Region and Tamil Nadu has 46 MW (20.9%) share in this Unit.

Out of the capacity programmed for commissioning in the Central Sector in the Southern Region during Eleventh Plan, provisional share of Tamil Nadu works out to about 2,343 MW.

(b) No funds are provided by the Government to State for augmentation of power generation. The States are required to take steps to meet enhanced demand for power through various measures and funds required, if any, are to be arranged by them.

## Reduction in power allocation to Madhya Pradesh

†1950. SHRIMATI MAYA SINGH: Will the Minister of POWER be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.